

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/1329/IB/2020 IN TCP/205/2017

NAME OF PETITIONER : Chennai Chengulpet Tannery and Footwear
General Workers Union & 3 Others

NAME OF RESPONDENT : Kavitha Surana (Liquidator)
M/s Forward Shoes India Pvt Ltd

SECTION : Rule 32 of NCLT Rules & 60(5) of IBC 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/1330/IB/2020 IN TCP/205/2017

NAME OF PETITIONER : Chennai Chengulpet Tannery and Footwear
General Workers Union & 3 Others

NAME OF RESPONDENT : Kavitha Surana (Liquidator)
M/s Forward Shoes India Pvt Ltd

SECTION : Rule 42 of NCLT Rules & 60(5) of IBC 2016

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IA/1329/IB/2020 IN TCP/205/2017
IA/1330/IB/2020 IN TCP/205/2017

ORDER

The Applicant is represented by Ms. Deepika Murali, Advocate and the Respondent / Liquidator is represented by Ms. Pavithra Dayalan, Advocate through video conferencing platform.

Ms. Deepika Murali, Advocate has filed change of vakalath on behalf of the Petitioner.

The Petitioner is directed to serve copy of the Applications on the Respondent and the Respondent is directed to file counters after serving a copy of the same to the other side on or before the next date of hearing.

List this matter on **27.08.2021** for filing counter and disposal.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)